

TITEM NO.37

COURT NO.10

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
13082/2016

(Arising out of impugned final judgment and order dated 11/02/2016
in CRLA No. 1312/2010 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

STATE OF U.P.

Petitioner(s)

VERSUS

KHALID L.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 16/08/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s) Mr. Samir Ali Khan,Adv.

Mr. Garvesh Kabra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Issue notice, returnable within six weeks.

(Ashwani Thakur) (Tapan Kr. Chakraborty)

COURT MASTER

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